

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, DELHI
BENCH III

IA- 5536/2020 filed Rule 154 R/w Rule 11
of NCLT Rules, 2016 in **CP (IB) -2976**
(ND)/2019.

*In the matter of **FLPL Logistics Private Limited.***

Nuvision (Delhi) Private Limited

.... Financial Creditor

Versus

FLPL Logistics Private Limited

.... Corporate Debtor

*In the matter of **IA-5536/2020***

Sh. Rishabh Chand Lodha
RP for FLPL Logistics Private Limited

.... Applicant

Order delivered on 11 January, 2021

CORAM:

CH. MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)

Shri NARENDER KUMAR BHOLA, MEMBER (TECHNICAL)

For Applicant: Mr. Abhishek Devgan, Mr. Shalini Garg (Advocate)
Mr. Rishabh Chand Lcdha (RP)

CORRIGENDUM

(Through Video Conferencing)

Under consideration is IA- 5536/2020 filed in CP (IB)- 2976 (ND)/2019, filed by the Interim Resolution Professional under Rules 11 and 154 of the NCLT Rules, 2016, wherein it is prayed to rectify the omission that have crept in the Order dated

01.12.2020 passed in IA No. 5119/2020. Therefore, in exercise of the power conferred under Rule 154 of NCLT Rules, 2016, the Order dated 01.12.2020 is rectified as follows:

The following is added after Para 1; -

“It is submitted that in the 4th CoC Meeting convened on 07.11.2020 a resolution was passed with 97.34% votes in assent to appoint Mr. Rishabh Chand Lodha in the matter of CIRP of Corporate Debtor viz., *FLPL Logistics Private Limited* and to proceed to file necessary application before this Authority.

Mr. Rishabh Chand Lodha has given written consent (Form AA) to be appointed as Resolution Professional alongwith the declaration that there are no disciplinary proceedings initiated against him, he is eligible to be appointed under Regulation 3 and other applicable provisions of the Code and that he does not suffer from any disability to act as a Resolution Professional.

Therefore, Mr. Rishabh Chand Lodha is hereby appointed as the Resolution Professional for the Corporate Debtor. The Details are as follows: -

**Registration No. IBBI/IPA-001/IP-P01075/2017-18/11766, Address: E-5
Basant Vihar, Bhilwara, Rajathan-311001
E-mail Id: rishabhlodha57@gmail.com”**

The Order dated 01.12.2020 is rectified to the extend as stated above.

The Order is pronounced through video conferencing



NARENDRA KUMAR BHOLA
Member (Technical)



CH. MOHD SHARIEF TARIQ
Member (Judicial)